

ASVS

 CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 16<sup>th</sup> day of November Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01750/2017

A. Ramapandian,  
S/o. Alagarsamy,  
No.2/6, Vadakku Street,  
Thathakulam,  
Pudukottai,  
Kamudhi Taluk,  
Ramanathapuram District  
PIN-623 603.

.....Applicant

(By Advocate : Mr. R. Malaichamy)

VS.

1. Union of India,  
Rep. by the Chief Postmaster General,  
Tamil Nadu Circle,  
Annasalai,  
Chennai- 600 002;
2. The Postmaster General,  
Southern Region (TN),  
Madurai- 625 005;
3. Superintendent of Post Offices,  
Ramanathapuram Division,  
Ramanathapuram- 623 501;
4. The Inspector Posts,  
Mudukulathur Sub Division,  
Mudukulathur- 623 704.

...Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking the following reliefs:-

1. To direct the respondents to count the service rendered by the applicant from 18.11.1998 to 20.06.2010 for all purposes, consequent to,
  - ii) direct the respondents to grant increment, bonus and other service benefits for the period from 18.11.1998 to 20.06.2010 and pay the arrears of the same to the applicant, further
  - iii) direct the respondents to refund the arrears of 6<sup>th</sup> CPC to the applicant with interest at the rate applicable to GPF amount."
2. When the matter is taken up, learned counsel for the applicant submits that Annexure-A/3 representation dated 21.08.2017 of the applicant with regard to his grievance is still pending with the authorities and the applicant would be satisfied, if the respondents are directed to dispose of the same within a time frame.
3. Mr. K. Rajendran, Learned Standing Counsel for the Central Government takes notices on behalf of the respondents has no objection to the above prayer.
4. On perusal of the O.A. and its Annexures, it is seen that Annexure-A/3 representation dated 21.08.2017 of the applicant does not carry the signature of the applicant. However, learned counsel for the applicant would submit that the representation sent to the competent authority carried the signature of the applicant.
5. In view of the above, respondents are directed to verify if the Annexure-A/3 representation dated 21.08.2017 of the applicant was received in their office duly signed by the applicant and, if so, the same shall be disposed of by a speaking order within a period of two months from the date of receipt of copy of this order.
6. The O.A. is disposed of with the above direction. No costs.